

## **KEROSENE (RESTRICTION ON USE) ORDER, 1965**

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## **KEROSENE (RESTRICTION ON USE) ORDER, 1965**

G.S.R. 1386, dated the 15th September, 19652 .-In exercise of the powers conferred by sub-rule (2) of R.125 of the Defence of India Rules, 1962; the Central Government hereby makes the following order, namely :

### **1. Short title and commencement :-**

- (1) This Order may be called the Kerosene (Restriction on Use) Order, 1965.
- (2) It shall come into force at once.

### **2. Definition :-**

In this Order, "kerosene" shall have the meaning assigned to it in item No. 7 of the First Schedule to Central Excise and Salt Act, 1944, and shall not include aviation turbine fuel.

### **3. Restriction on use of kerosene :-**

No person shall use or consume kerosene for any purpose other than cooking or illumination or both.

### **4. Exception :-**

- (1) Notwithstanding anything contained in this Order, a State Government or an authority nominated by it may by special order permit any person to use kerosene for such purpose as it may consider to be essential.
- (2) Nothing in this Order shall apply to the use of kerosene for any purpose by the Armed Forces of the Union.